

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE BENCH AT CHENNAI

ORIGINAL APPLICATION NO. 53 of 2023

IN THE MATTER OF

Neighbourhood Watch Committee, Srividyanagar ...**APPLICANT/APPLICANT**

*Versus*

Bangalore Development Authority & Ors. ...**RESPONDENTS/ RESPONDENTS**

PAPERBOOK

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//Certified that the above are all true copies of the originals//

Dated at Bengaluru on this the 24 day of February 2025



**COUNSEL FOR THE APPLICANT**

104. Prestige Towers, Residency Road,  
Bengaluru, Karnataka – 560025.  
Mobile: 9008033254  
Email: [vishwajith@sadananda.legal](mailto:vishwajith@sadananda.legal)

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
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Bangalore Development Authority & Ors. ...**RESPONDENTS/ RESPONDENTS**

**REPLY TO THE REPORT FILED BY RESPONDENT NO.4**

The Applicant submits:

1. The Applicant has filed the Original Application seeking directions to the Respondents to stop all activities including construction and running a Garbage Disposal Unit which encroaches over the buffer zone of the tertiary storm drain of the Scheduled area. It is submitted that Respondent No. 3 has begun construction work over the buffer zone of the Rajakaluve which passes through the Scheduled Area causing ecological disturbances to the tertiary storm drain. Per the Revised Master Plan 2015 issued by Respondent No. 1, all the tertiary drains shall have a buffer zone of 15 meters on each side (measured from the centre of the drain). However, Respondent No. 3 has violated the buffer zone requirement by constructing buildings and sheds over the buffer zone.
2. This Hon'ble Tribunal passed an order dated 09 February 2024 impleading Respondent No.4 and directing him to file a report on the matter. After conducting a spot inspection through the jurisdictional Tahsildar, Bengaluru South Taluk at Survey No.90, Hosakerehalli, Uttarahalli Hobli, Bengaluru South Taluk, Respondent No.4 has filed a report on 11 February 2025.

In the said report, Respondent No.4 has stated that in the Buffer Zone of the Tertiary

Nala, there are

1. Two multi storied buildings built by Respondent No.3;



*[Signature]*  
**Neighbourhood Watch Committee**  
**President**

- b. 30 houses of temporary sheds of Respondent No.3;
- c. 33 RCC Residential Buildings in the area acquired for Respondent No.1.
4. Thus, very clearly, the report highlights that Respondent No.3 has violated the Buffer Zone by putting up two multi storied buildings and 30 houses of temporary sheds.
5. As far as the 33 RCC Residential Buildings are concerned, it is important to note that nowhere in the report has Respondent No.4 classified such buildings as encroachments. That said, it is clarified that these buildings were constructed on a layout established by Respondent No.1 on 09 October 2000. In other words, the layout was formed much prior to the RMP-2015 which demarcated the storm water drain in question and earmarked the relevant buffer zone. Further, the said Residential Buildings have been constructed only after obtaining the sanction plan from Respondent No.2. Copy of the screenshot from Respondent No.1's website stating the date of formation of the layout is annexed as **Annexure A**. Copy of the BDA Layout Plan for proposed additional sites in the layout is annexed as **Annexure B**. Copy of the advertisement issued by Respondent No.1 for auction of the plots is annexed as **Annexure C**.
6. In this context, the Hon'ble High Court of Karnataka has held in **Pavanjeet Singh Sandhu v. BBMP (WP No.15298 of 2020)** that if layouts are formed prior to finalization of RMP-2015, the requirement of setting apart buffer zone as contemplated in the zonal regulation of RMP-2015 is not applicable. Copy of **Pavanjeet Singh Sandhu v. BBMP (WP No.15298 of 2020)** is annexed as **Annexure D**. The position has been reiterated in **K Balagangdhara Swamy v. BDA WP No.7701 of 2020**. Copy of **K Balagangdhara Swamy v. BDA WP No.7701 of 2020** is annexed as **Annexure E**. This position has also been confirmed by an office memorandum issued by the City Planning Commissioner/Engineer dated 29 May 2023. The Office Memorandum dated 29 May 2023 is annexed as **Annexure F**. English translation of Office Memorandum dated 29 May 2023 is annexed as **Annexure G**.

Thus, to reiterate, while the 33 RCC Residential Buildings have been constructed on the buffer zone, they were constructed on a layout approved prior to the enforcement of RMP-2015 and thus these buildings cannot be said in to be in violation of the buffer



Neighborhood Watch Committee  
President

zone norms in terms of the orders of the Hon'ble High Court of Karnataka as well as the Office Memorandum dated 29 May 2023.

8. In these circumstances, only the constructions put up by Respondent No.3, which were setup much after RMP-2015 came into being, can be considered encroachments, thus warranting appropriate action against them.
9. Thus, considering the above, relief as prayed for in the original application may be granted, in the interest of justice and equity.

Dated at Bengaluru on this the 24 day of February 2025



COUNSEL FOR THE APPLICANT



APPLICANT

Neighbourhood Watch Committee  
President



## VERIFICATION

I, SMR Prasad, S/o Late Muniyappa Setty, resident at #255, 1<sup>st</sup> cross 2<sup>nd</sup> phase, 3<sup>rd</sup> Stage, 4<sup>th</sup> block, BSK Srividyanagar Bengaluru - 560085, do hereby verify that the entire contents of the aforesaid reply are true and correct to the best of my knowledge and that I have not suppressed any material fact.

Dated at Bengaluru on this the 24 day of February 2025

COUNSEL FOR THE APPLICANT

APPLICANT

Neighbourhood Watch Committee  
— President —



Sworn to Before Me

*M. Narendran*  
M. NARENDRAN B.A.L.L.B.  
ADVOCATE AND NOTARY  
Govt. of India  
# 41, 1st Main Road, M.V. Garden  
Ulsoor, Bangalore - 560 008  
Ph : 9611321537

24 FEB 2025

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE BENCH AT CHENNAI

IN

ORIGINAL APPLICATION NO. 53 of 2023

**IN THE MATTER OF**

Neighbourhood Watch Committee, Srividyanagar  
#255, 1<sup>st</sup> cross 2<sup>nd</sup> phase  
3<sup>rd</sup> Stage 4<sup>th</sup> block BSK Srividyanagar  
Bengaluru - 560085  
Represented by its President  
SMR Prasad

...APPLICANT/APPLICANT

*Versus*

1. The Bangalore Development Authority  
Kumara Park West T Chowdaiah Road,  
Bengaluru - 560020  
Represented by its Commissioner
2. The Bruhat Bengaluru Mahanagara Palike  
N.R. Square Hudson Circle,  
Bengaluru - 560002  
Represented by its Commissioner
3. The Karnataka Slum Development Board  
No. 55, 3<sup>rd</sup> Floor, Abhaya Complex,  
Reshildar street, Sheshadrapuram,  
Bengaluru - 560020  
Represented by its Commissioner
4. Deputy Commissioner, Bengaluru Urban  
DC Office, Kempagowda Road,  
behind Kandaya Bhavana, Bengaluru  
Urban District Bengaluru - 560009

...RESPONDENTS/ RESPONDENTS

**AFFIDAVIT OF THE APPLICANT**

I, SMR Prasad, S/o Late Muniyappa Setty, resident at #255, 1<sup>st</sup> cross 2<sup>nd</sup> phase, 3<sup>rd</sup> Stage, 4<sup>th</sup> block, BSK Srividyanagar Bengaluru - 560085, do hereby solemnly affirm and sincerely state as follows:



*SMR Prasad*  
Neighbourhood Watch Committee  
President

1. I am the representative of the Applicant herein and as such I am well acquainted with the facts and circumstances of the case.
2. I submit that I have read the entire contents of the accompanying Reply and state that the same are true and correct to the best of my knowledge and that no material facts have been suppressed.
3. I submit that the Annexures filed along with the Reply are true copies of their originals.

Solemnly affirm at Bengaluru

On this the 24 day of February 2025

And signed his name in my presence



ADVOCATE

BENGALURU

BEFORE ME



DEPONENT

Neighbourhood Watch Committee  
President



Sworn to Before Me

*M. Narendran*  
M. NARENDRAN B.A.L.L.B.  
ADVOCATE AND NOTARY  
Govt. of India  
# 41, 1st Main Road, M.V. Garden  
Ulsoor, Bangalore - 560 008  
Ph : 9611321537

24 FEB 2025

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**IN THE NATIONAL GREEN  
TRIBUNAL  
SOUTH ZONE, CHENNAI  
O.A. No. 53 of 2023**

**Neighbourhood Watch Committee,  
Srividyanagar**

...Applicant

Vs.

**The Bangalore Development Authority  
and 3 Others**

...Respondents

**REPLY**

**A.S. Vishwajith [D/1004/2013]  
Malavika Prasad [KAR/269/2013]  
Pranav Gopalakrishnan [D/1004/2018]  
Spoorthi Cotha [KAR/1579/2020]  
Snigdha Sanghi [KAR/4341/2022]  
Snehil Balani [MP/4771/2024]**

**Counsels for the Applicant**

Mobile: 9008033254

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## BEFORE THE NATIONAL GREEN TRIBUNAL

## SOUTHERN ZONE BENCH AT CHENNAI

## ORIGINAL APPLICATION NO. 53 of 2023

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Dated at Bengaluru on this the 24 day of February 2025



**COUNSEL FOR THE APPLICANT**

104. Prestige Towers, Residency Road,  
Bengaluru, Karnataka – 560025.

Mobile: 9008033254

Email: [vishwajith@sadananda.legal](mailto:vishwajith@sadananda.legal)

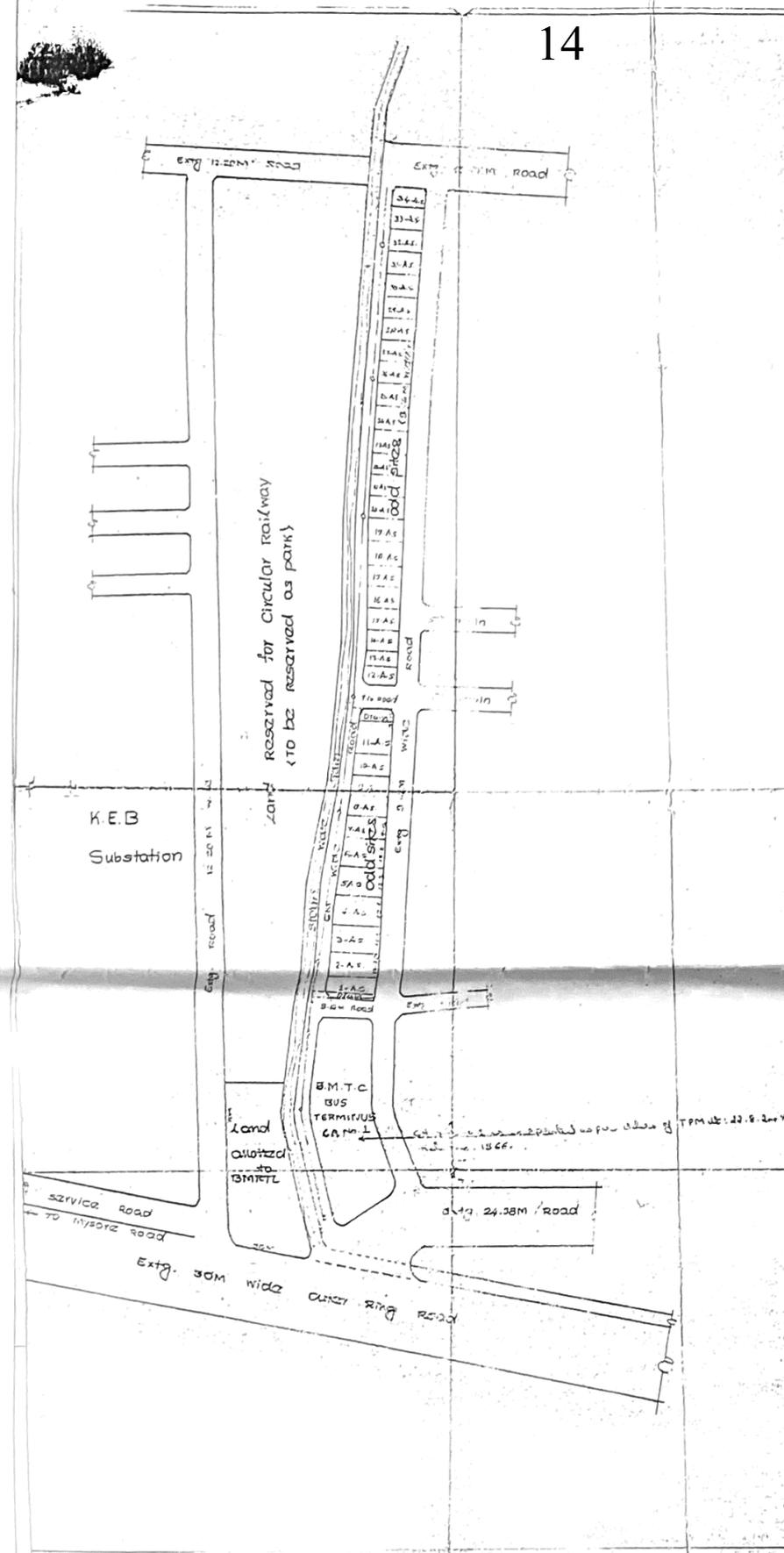
Sl #	Name of Layout	Village or Hobli	Sy. Nos.	Extent	Date of approval	No. of Sites
1	Chennamanakere Atchkut B.S.K.III stage III Phase	Kathriguppe Uttarahalli	18 to 23,25 to 28 and 30 to 32		1-Apr-1985	460
2	B.S.K. III Stage IV Phase, VII Block.	Kathriguppe Uttarahalli	29,62,125,126,127		23-Jan-1996	
3	B.S.K III Stage	Kathriguppe Uttarahalli	15		1-Aug-1977	
4	B.T.M. Scheme	Tavarekere Begur	47/A,B,to 2, and48/5,6		Date not mentioned	144
5	B.S., III Stage behind Vidyapeeta	Kathriguppe Uttarahalli	10		18-Jan-1985	59
6	B.S.K. III Stage VI Block, III Phase	Kathriguppe Uttarahalli	no sy. No.		16-Jul-1986	60
7	B.S.K II Stage (Slum Layout)	Karisandra Uttarahalli	7		5-Feb-1986	623
8	Kumara Swamy Layout	Govinayakanahalli Uttarahalli	1 to 70	272Acre 22gts	10-Jun-1988	6100
9	B.S.K. V Stage	Konankunte Uttarahalli	20	14A-24 gts	1-Mar-2001	315
10	Sarakki Dollar Scheme	Sarakki	19		19-Feb-1986	329
11	J.P.N. Nagar IX Phase	Alahalli and Thippasandra		157A-15gts	26-Sep-1993	2147
12	B.S.K. III Stage	Kathriguppe	17		24-Aug-1992	
13	Hanumanthanagar	Govipura, Uttarahalli	47 to 49, 51, 52, 53		15-Nov-1962	
14	B.S.K. V Stage	Vaddarapalya uttarahalli	9, 10, 11 and 13 (P)	40A-14gts		753
15	B.S.K II Stage	Kadirenahalli Uttarahalli				
16	B.S.K III Stage (Comprehensive)	Kathriguppa, Ittamadu, Hoskerehalli, Uttarahalli Hobli				
17	B.S.K. I Stage, I and II Block	Gerehalli, Gavipura				
18	Jayanagar					
19	B.T.M. IV Stage I and II Block	Devarachikkanahalli Begur Hobli			8-Dec-1999	1160
20	B.T.M. Iv Stage I and II Block (Part) Modified plan	Devarachikkanahalli Begur Hobli			4-Dec-2001	
21	B.T.M. IV Stage	Arakere Begur Hobli	93/2,3 and 94	7A-29gts	4-Feb-1992	138
22	B.T.M. IV Stage	Arakere, Begur Hobli	48, 49, 50, 52 and 53	5A-23gts	4-Feb-1992	154
23	B.T.M I Stage	Tavarekere Begur Hobli	10 & 11		14-Mar-1992	84
24	Kumar Swamy Layout (E.W.S. Layout)	Govinayakanahalli	50	7A-12gts	27-Dec-1999	264

Sl #	Name of Layout	Village or Hobli	Sy. Nos.	Extent	Date of approval	No. of Sites
25	B.S.K. III Stage II Phase Block no. 4,6,7	Hoskerehalli, Uttarahalli Hobli				1071
26	B.S.K. V Stage	Channasandra, Uttarahalli Hobli	27	8A-15gts	16-Jun-2000	194
27	B.S.K. V Stage	Bikasipura Uttarahalli Hobli	5 (P) and 6	07A-25gts	21-Sep-2000	133
28	B.S.K. V Stage	Vasanthapura Uttarahalli Hobli	17, 18, 19	17A-02gts	23-Aug-2000	292
29	B.S.K. V Stage	Uttarahalli	82, 84, 85, 86, 88/2,3 and 119	45 Acres	20-Apr-2000	656
30	B.S.K V Stage	Halagevaderahalli Kengeri Hobli	179	07-A-14gts	19-Jan-2001	110
31	B.S.K V Stage	Halagevaderahalli Kengeri Hobli	189	04A-25G	8-Sep-2000	66
32	B.S.K V Stage	Halagevaderahalli Kengeri Hobli	250 & 251	11--16	8-Sep-2000	181
33	B.T.M. Layout for Commercial	Tavarekere Beguru Hobli	50,51,52			102
34	J.P. Nagar VIII Phase	Kothnur Uttarahalli Hobli	42, 43		21-Jul-1997	362
35	B.S.K III Stage (Ambedkar slum Dwellers)	Hoskerehalli	95		10-Jun-1997	128
36	B.S.K. III Stage	Avalahalli	17/1, 27/1,2	13A-27gts	30-Jun-2001	341
37	B.T.M. VI Stage I Phase (Part)	Hulimavu, Begur Hobli		130 Acres	10-Dec-1991	1350
38	B.T.M. VI Stage II Phase	Arakere & Hulimavu		432 A 34 gts		4223
39	B.S.K III Stage (Kasturaba Slum)	Avalahalli	16,17			608
40	B.S.K. IV Stage	Arehalli Uttarahalli Hobli	13/2 B	01A-26gts	17-Jul-1998	43
41	J.P. Nagar VIII Phase	Raghuvanapalya Uttarahalli Hobli	4 to 9	20A-27gts	20-Oct-2000	178
42	B.S.K V Stage II Phase	Uttarahalli Village, Uttarahalli Hobli	44, 98, 103/1,2, 104/1 to 5 105, 106	19A-14gts	10-Jan-2001	262
43	B.S.K. III Stage	Hoskerehalli	90,		8-Jan-2001	238
44	Slum Dwellers of RamaKrishna math Area	Kathriguppa	10(new no-120)			388
45	B.T.M. layout	Hulimavu	15,16			33
46	Madivala Dollar Scheme	Madivala	33,41,42,43/3,45,46,47.	9A-05gts	8-May-1983	77
47	BSK III Stage	Hosekerehalli	89 to 91 & 94		16-Oct-1984	294
48	BSK III Stage	Avalahalli	19 to 21, 22(P), 23 (P) 24, 25.		17-Jan-1986	563
49	B.S.K. III Stage (for Karnataka Dalit Action committe)	Avalahalli	37		29-Aug-1996	201

Sl #	Name of Layout	Village or Hobli	Sy. Nos.	Extent	Date of approval	No. of Sites
50	B.S.K III Stage (Avalahalli Byatarayanapura main Road)	Avalahalli	36		25-Jul-1987	23
51	B.S.K III Stage	Avalahalli	26/.2		2-Feb-1987	21
52	B.S.K III Stage	Avalahalli	15/1,3			63
53	B.S.K III Stage	Avalahalli	1/8,3,4 & 5		25-Jul-1987	177
54	Jayanagar 4th East Hutting Colony	Byrasandra Tank Bed Area				301
55	B.T.M. SFHS	N.S.Palya			9-Jul-1987	
56	J.P Nagar IX Phase V Block	Doddakalassandra	15,16,17	52A-15gts		862
57	B.S.K. III Stage	Hoskere halli & Ittamadu	108(P), 120 & 07		16-Jul-1986	83
58	B.S.K I Stage	Gavipura	3 & 69	20A-32gts		
59	Timber yard layout I Stage (Industrial sites)	Avalahalli				
60	Timber yard layout II - Stage (Industrial Site)	Avalahalli			18-Sep-1983	15
61	B.S.K. II Stage	Yediyur	7,8			60
62	B.S.K. II Stage	Yediyur	58/5	2A-16gts	12-Jul-1993	33
63	B.S.K stage IV Block III phase, and VII Block IV phase (Additional sites)	Kathriguppa			24-Nov-1992	26
64	B.S.K II Stage	Karisandra	23		5-Feb-1986	
65	Kumar Swamy layout I Stage (commercial Sites)	Govinayakanahalli			23-Aug-2000	34
66	Jayanagar IX Block	Marenahalli				
67	J.P. Nagar IX Stage	Avalahalli	Sy. No's 26 to 30	20 Hectares	28-Mar-2000	780
		Raghuvanahalli	Sy. No's 1,22,28 to 31, 33,38,39			
68	B.S.K III Stage II Phase (Additional sites)	Hoskerehalli			9-Oct-2000	34
69	B.T.M II Stage	Tavarekere, Madivala & N.S. Palya Belakanahalli				

Sl #	Name of Layout	Village or Hobli	Sy. Nos.	Extent	Date of approval	No. of Sites
70	B.T.M I Stage	Byrasandra, Tavarakere, Madivala				
71	Sarakki layout (J.P.Nagar I to VI Phase	Sarakki, Maranahalli				
72	BTM I Stage I Phase	Tavarekere Begur	50, 51, 52		15-Feb-2000	131
73	BSK V Stage	Uttarahalli	89	2A-21 gts	10-Dec-1991	59
74	J.P.Nagar IX Phase 7 'A' Block	Raghuvanapalya	22, 23	25293-00Smt	22-Feb-2000	144
75	B.S.K II Stage (K.R. Road)	Yediur	60/4		29-Mar-2000	7
76	B.S.K V Stage	Vaddarapalya Uttarahalli Hobli	18 to 21	30A-27gts	23-Dec-2002	302
77	Further Extn of Anjanapura layout	Gottigere	4 to 6, 10 to 12, 16, 17 98-99, 117, 118, 120,122, 126, 127.	50-94Acres	7-Jun-2003	447
78	J.P. Nagar IX Phase	Doddakalassandra	14/1,3, 90, 91	64749-67 Smt	20-Mar-2000	282
79	J.P.Nagar IX Phase	Raghuvanapalya	29 to 32, 36	13A-11gts	17-Dec-2005	262
80	B.S.K II Stage (K.R. Road)	Yediyur	58/5	2A-15gts	29-Mar-2000	29
81	B.S.K. V Stage	Uttarahalli	85, 86, 119	20A-15gts	3-Feb-2000	297
82	B.S.K. V Stage	Marasandra	1	09Acres	21-Mar-2000	173
83	B.S.K. V Stage	Bikasipura	3 (P)	03 Acres	10-Dec-1990	71
84	B.S.K. V Stage	Uttarahalli, Uttarahalli Hobli	11/,3	03A-25 gts	24-May-2002	68
85	B.S.K. V Stage	Marasandra	9/2	03Acres	21-Mar-2000	67
86	B.S.K. V Stage	Doddakalassandra	63, 64	01A-04gts	19-Dec-2002	2

Note : Anjanapura layout, Further Extension of Anjanapura layout, B.S.K VI Stage. Further Extension of B.S.K VI stage were not approved by Town planning section. Hence no details.



NOTE:  
 sites nos. numbered as 1A-34A to 34-A-34-A  
 per order of commissioner dated: 27-12-02  
 and land reserved for future development  
 is earmarked for B.M.T.C. bus terminus  
 as per orders of commissioner dt. 02-01-2003  
 T.P.M.  
 B.D.A.  
 13/1/2003

odd sites - 34 Nos.



Scale: 1:1000

BANGLORE DEVELOPMENT AUTHORITY  
 TOWN PLANNING SECTION  
 Chowdiah Road, N.P. West, Bangalore - 56

Proposed additional sites at  
 II phase, Banashankari III stage  
 layout, Bangalore.  
 (part of B.S. K's stage layout)

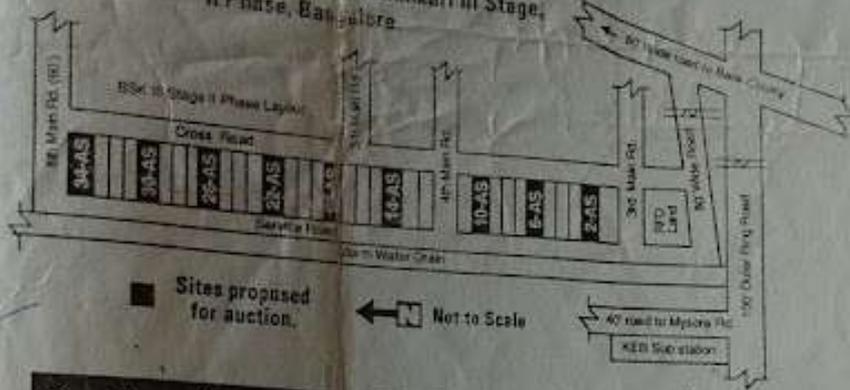
Dig No.	Date:
Draftsman N. S. Shanamma 12/1/2003	Asst. Director Planning
Town planner member 12/1/2003	Deputy Director (N)
Commissioner	



The first step  
to living in  
style.

**Own a BDA site at Banashankari III stage.**

Sketch showing the details of residential intermediate / corner sites for auction at Banashankari III Stage, II Phase, Bangalore



Sl. No.	Site No.	Approx. Dimensions in Metres		Area in Sq. Mts.	Remarks
		North to South	East to West		
1.	2-AS	12.19	21.33 + 20.72	256.29	Residential Intermediate Site
2.	6-AS	12.19	19.81	241.48	Residential Intermediate Site
3.	10-AS	9.14	19.35 + 10.06	175.48	Residential Intermediate Site
4.	14-AS	9.14	15.69 + 15.39	142.03	Residential Intermediate Site
5.	18-AS	9.14	13.71 + 14.17	127.41	Residential Intermediate Site
6.	22-AS	9.14	13.56	123.93	Residential Intermediate Site
7.	26-AS	9.14	13.25	121.10	Residential Intermediate Site
8.	30-AS	9.14	13.25	121.10	Residential Intermediate Site
9.	34-AS	12.00	13.25	159.00	Residential Corner Site

**Date of Auction : 07-07-2002 Time : 10.30 a.m.**

**Place: BDA Head Office, Chowdaiah Road, K.P. West, Bangalore-20**

**CONDITIONS:**

- Bidders have to deposit a sum of Rs. 50,000/- (Rupees Fifty Thousand only) in cash as advance before participating in the auction sale.
  - The highest bidder is required to remit 25% of the bid amount on the spot, in cash or by DD drawn in favour of the Commissioner, BDA, Bangalore.
  - The sites are auctioned on "AS IS WHERE IS BASIS" as per BDA (Disposal of Residential Sites) Rules, 1984.
  - Other conditions and details can be had from the Office of the Executive Engineer, South Division, Bangalore-560 070, Ph.: 679969 during office hours.
- NOTE : 1. The interested bidders may inspect the sites well in advance. However, the concerned Assistant Executive Engineer / Assistant Engineer / Junior Engineer will arrange for inspection of the sites on 09-07-2002 and 10-07-2002 between 11.00 a.m. and 3.00 p.m.
2. BDA reserves the right to accept or to reject the bid amount without assigning any reasons thereof.

No.: BDA/EM/AUC/T-11/2002-2003, dt: 24.6.2002

Sd/- Engineer Member



**BANGALORE DEVELOPMENT AUTHORITY**  
3, Chowdaiah Road, Kumara Park West, Bangalore- 560 020

To verify its authenticity from RD

50RS

ನದಲನೆಯ  
ರದಲ್ಲಿರುವ  
ಲಾಗಿರುವ  
ಅದರ  
ದಿದಾರರು  
ರು ಮತ್ತು  
ಮನೆ.  
ಎಂಬಲ್ಲಿ  
ಅನಂತ  
ಷಿಯಾದ  
ACTPK

ಸಿದ್ದೂಲ  
ಭೈನೂರ  
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IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 06<sup>TH</sup> DAY OF APRIL, 2021

BEFORE

THE HON' BLE MR.JUSTICE R. DEVDAS

**WRIT PETITION NO.15298 OF 2020 (LB-BMP)**

BETWEEN

SHRI. PAVANJEET SINGH SANDHU, IPS  
S/O MAJ GEN SAVINDER SINGH SANDHU (RETD)  
AGED ABOUT 57 YEARS,  
NOW WORKING AS DIRECTOR GENERAL OF POLICE,  
CID, CARTON HOUSE,  
PALACE ROAD,  
BENGALURU-560001

...PETITIONER

(BY SRI L M CHIDANANDAYYA, ADVOCATE)

AND

- 1 . BHRUHAT BANGALORE MAHANAGARA PALIKE  
REPRESENTED BY ITS COMMISSIONER ,  
N R SQUARE,  
BANGALORE-560002
- 2 . JOINT DIRECTOR  
(TOWN PLANNING)  
BRUHAT BANGALORE MAHANAGARA PALIKE,  
N R SQUARE,  
BANGALORE-560012
- 3 . ASST DIRECTOR  
(TOWN PLANNING) SOUTH

COMMERCIAL COMPLEX BUILDING,  
8TH BLOCK, 9TH MAIN, 9TH CROSS,  
JAYANAGAR,  
BANGALORE-560011

....RESPONDENTS

(BY SRI V SREENIDHI, ADVOCATE FOR R1 TO R3)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE ORDER DTD 18.2.2020 VIDE ANNEXURE-A ISSUED BY THE R-3 AND ETC.

THIS WRIT PETITION COMING ON FOR ORDERS THIS DAY, THE COURT MADE THE FOLLOWING:

**ORDER**

**R. DEVDAS J., (ORAL):**

The petitioner who is an I.P.S. Officer is before this Court aggrieved by the endorsement dated 18.02.2020 given by the Assistant Director of Town Planning (South) BBMP declining to sanction the plan submitted by the petitioner on the ground that towards the south of the property belonging to the petitioner there is a drain and in view of the directions given by the National Green Tribunal (NGT) and in accordance with the Zonal Regulations of RMP-2015, buffer area is required to be maintained.

2. Learned counsel Sri L.M.Chidanandayya appearing for the petitioner submits that the respondent authorities of the BBMP

have not understood the directions given by the National Green Tribunal in the proper perspective and the provisions of the Zonal Regulations of RMP-2015, orders were has also been misread and the citizens of this city have been put to great hardship at the hands of the respondent authorities.

3. Learned counsel draws the attention of this Court to order dated 04.05.2016 passed by the National Green Tribunal, Principal Bench, New Delhi in the case of **Forward Foundation and others /vs./ State of Karnataka and others**. In the said order certain general directions were also issued by the NGT. However, as regards the requirement of distance to be maintained from the Rajakaiuves as buffer zone, having regard to the Zonal Regulations contained in RMV-2015, orders were issued by the NGT. In the general conditions at paragraph No.3 it was directed that the distance in respect of buffer zone specified in the said judgment shall be made applicable to all the projects and all the authorities concerned were directed to incorporate such conditions in the project to whom Environmental Clearance and other permissions are now granted not only around Belandur Lake,

Rajakaluves, Agara Lake, but also all other Lakes/wetlands in the city of Bengaluru. The State of Karnataka which was aggrieved by the order passed by the NGT, approached the Hon'ble Supreme Court of India. The Hon'ble Supreme Court, vide its order dated 05.03.2019 clarified the orders passed by the NGT. It is noticeable that the learned Advocate General appearing for the State of Karnataka had submitted before the Hon'ble Supreme Court that the State of Karnataka is aggrieved by the order of the NGT to the extent of setting aside the buffer zone in respect of water bodies and drains specified in the Revised Master Plan, 2015, and enlargement of the buffer zone in respect of lakes and Rajakaluves. The State was also aggrieved by the order of the NGT directing the authorities to demolish all the offending constructions raised/built in the buffer zone, which will result in demolition of 95% of the buildings in Bengaluru. It was submitted at the hands of the State that the Revised Master Plan is statutory in nature and NGT has no power, competence or jurisdiction to consider the validity of vires of any statutory provision/regulation.

4. Nevertheless, the learned Senior Counsel appearing for the Forward Foundation which was the applicant before the NGT submitted that his client has no objection to set aside the order in so far as the State of Karnataka is concerned. It was also submitted that the applicant had no objection to set aside the general conditions and directions of the NGT in paragraph No.1 of the order dated 04.05.2016 except the directions issued against respondents No.9 and 10 therein. Consequently, the Hon'ble Supreme Court, by its order dated 05.03.2019 allowed the appeals filed by the State of Karnataka and the directions/condition No.1 in the order dated 04.05.2016 was set aside except the direction issued against respondents No.9 and 10 who were the project proponents.

5. Learned counsel Sri V.Sreenidhi appearing for the respondent BBMP would submit that the subsequent orders/directions passed by the Hon'ble Supreme Court of India was not brought to the notice of the officers of the BBMP and therefore out of sheer ignorance, the officers of the BBMP may have rejected the applications filed by the persons like the petitioners by

citing the decision/directions given by the NGT. Moreover, it is submitted that even according to the Zonal Regulations of RMP-2015, it is very clear that the requirement of having a buffer zone of 50 meters, 25 meters and 15 meters by the side of the drains was made applicable only to drains newly identified while finalising the RMP-2015. Attention of this Court is drawn to the technical term and definition of the zoning of the land use and regulation in Revised Master Plan-2015 where at clause 18 it is provided as follows:

“Drains: the drains have been categorized into 3 types namely primary, secondary and tertiary. These drains will have a buffer zone of 50, 25 and 15m (measured from centre of the drain) respectively on either side. These classifications have been used for the drains newly identified while finalizing the RMP-2015”.

The statement of objections filed on behalf of the respondent- BBMP is taken into consideration.

6. Having heard the learned counsels and on perusing the petition papers, this Court finds that the impugned endorsement

dated 18.02.2020 could not have been issued by the Assistant Director of Town Planning, declining to sanction the plan proposed by the petitioner. It is an admitted fact that the property in question forms part of a layout formed by the erstwhile City Improvement Trust Board, long before the RMP-2015 was finalised. It is also an admitted fact that all the neighbouring properties have been developed consequent to the plan being sanctioned by the respondent-BBMP. The predicament of the petitioner is understandable, since all the neighbouring owners were permitted to put up construction, but the petitioner is denied a sanction plan by virtue of the wrong understanding of the orders passed by the NGT which was also subsequently clarified and set aside by the Hon'ble Supreme Court of India. It is noticeable that the orders passed by the NGT on 04.05.2016 was set aside by the Hon'ble Supreme Court vide order dated 05.03.2019 and the impugned endorsement is issued on 18.02.2020 long after the orders passed by the Hon'ble Supreme Court.

7. The position of law is required to be clarified since several such complaints/petitions are being filed by the citizens of

this city who have been declined approval of plan on the ground that certain directions are given by the NGT. In view of the orders passed by the Hon'ble Supreme Court of India setting aside the directions given by the NGT, what remains is the implementation of the Zonal Regulations, RMP-2015 and subsequent revised master plan, if any has been approved and newly notified. As noticed earlier, the requirement of having a buffer zone of 50 meters, 25 meters and 15 meters should be made applicable only to Drains newly identified while finalizing the RMP-2015 and at any rate it should not be applicable to the drains that were already in existence prior to finalization of RMP-2015. If layouts are formed prior to finalization of RMP-2015, the requirement of setting apart buffer zone as contemplated in the zonal regulation of RMP-2015 is not applicable.

8. Consequently, the writ petition is **allowed**. The impugned endorsement dated 18.12.2020 is hereby quashed and set aside. The respondent-BBMP authorities are directed to process the application filed by the petitioner. However, since the plan submitted by the petitioner online being rejected, the petitioner is

required to submit a fresh proposal for sanction of pian online. As and when the petitioner files the application, the respondent authorities shall consider the same in the light of the orders passed by this Court and process the application as expeditiously as possible.

Ordered accordingly.

**Sd/-  
JUDGE**

KLY/



**NC: 2023:KHC:26618**  
**WP No. 7701 of 2020**

**IN THE HIGH COURT OF KARNATAKA AT BENGALURU**

**DATED THIS THE 31<sup>ST</sup> DAY OF JULY, 2023**

**BEFORE**

**THE HON'BLE MR JUSTICE R DEVDAS**

**WRIT PETITION NO. 7701 OF 2020 (BDA)**

**BETWEEN:**

K BALAGANGDHARA SWAMY  
S/O LATE CHIKKABORAIHAH,  
AGED ABOUT 63 YEARS,  
NO.2910, 2<sup>ND</sup> STAGE,  
JYOTHI BEKARI ROAD,  
RAJAJINAGAR,  
BENGALURU-560010.

...PETITIONER

(BY SRI. KEMPARAJU., ADVOCATE)

**AND:**

1. THE BANGALORE DEVELOPMENT AUTHORITY  
T.CHOWDAIAH ROAD,  
KUMARAPARK WEST,  
BANGALORE -560020  
REPT BY ITS COMMISSIONER.
2. THE DEPUTY SECRETARY-2  
BANGALORE DEVELOPMENT AUTHORITY,  
T CHOWDAIAH ROAD,  
KUMARAPARK WEST,  
BANGALORE-560020.

...RESPONDENTS

(BY SRI. B. VACHAN., ADVOCATE)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO DIRECT THE RESPONDENTS TO COMPLETE THE PROCESS OF ALLOTMENT OF ALTERNATIVE SITE IN FAVOUR OF THE PETITIONER IN FURHTER THE REQUEST MADE BY THE PETITIONER IN HIS LETTER DTD,16.11.2018 AS PER ANNEXURE-E.



THIS WRIT PETITION, COMING ON FOR PRELIMINARY HEARING 'B' GROUP, THIS DAY, THE COURT MADE THE FOLLOWING:

**ORDER**

**R.DEVDAS J., (ORAL):**

The petitioner, who was allotted a residential site bearing No.355, in Anjanapura layout 5<sup>th</sup> Block, in the year 2001, is before this Court aggrieved of the inaction on the respondent-Bangalore Development Authority (BDA) in responding to the petitioner's representation dated 16.11.2018 at Annexure-E.

2. In the representation dated 16.11.2018, the petitioner brought to the notice of the respondent-BDA that since the property in question is abutting a nala, it is treated as buffer zone and no construction activity can be carried out by the petitioner. Therefore, the petitioner had sought for allotment of an alternative site.

3. Learned Counsel for the respondent-BDA today filed a memo along with a copy of the resolution dated 27.02.2023 passed by the Board of the BDA. Learned Counsel submits that it has been resolved by the BDA that



all such layouts that were formed prior to the notification of the Revised Master Plan-2015 (RMP-2015) and Zonal Regulations, shall not be considered for the implementation of the provisions contained in the RMP-2015 and Zonal Regulations regarding the buffer zone adjacent to the storm water drains/nalas. Learned Counsel submits that it has been clearly stated in the resolution that all the layouts that were formed prior to the notification of RMP-2015 shall be out of the purview of the implementation of the provisions contained in RMP-2015 and Zonal Regulations regarding the buffer zone adjacent to the storm water drains/nalas. Learned Counsel would therefore submit that since Anjanapura layout was formed much prior to the notification of RMP-2015 and Zonal Regulations, the petitioner need not be apprehensive of his not being able to put up construction in the property in question.

4. Moreover, this Court in the case of ***Shri. Pavanjeet Singh Sandhu IPS, Vs. Bruhat Bangalore Mahanagara Palike and Others***, in W.P.No.15298/2020,



dated 06.04.2021 has considered elaborately the decision of the National Green Tribunal, Principal Bench, New Delhi, in the case of ***Forward Foundation and others Vs. State of Karnataka and Others***, and the general directions given by the Tribunal to set apart 15 meters as buffer zone from the Rajakaluves/storm water drains. The decision of this Court on the contentious issue is summarized in paragraph No.7, which is extracted as follows:

*"7. The position of law is required to be clarified since several such complaints/petitions are being filed by the citizens of this city who have been declined approval of plan on the ground that certain directions are given by the NGT. In view of the orders passed by the Hon'ble Supreme Court of India setting aside the directions given by the NGT, what remains is the implementation of the Zonal Regulations, RMP-2015 and subsequent revised master plan, if any has been approved and newly notified. As noticed earlier, the requirement of having a buffer zone of 50 meters, 25 meters and 15 meters should be made applicable only to Drains newly identified while finalizing the RMP-2015 and at any rate it should not be applicable to the drains that were*



*already in existence prior to finalization of RMP-2015. If layouts are formed prior to finalization of RMP-2015, the requirement of setting apart buffer zone as contemplated in the zonal regulation of RMP-2015 is not applicable.”*

5. It was noticed that the directions given by the National Green Tribunal on 04.05.2016 was set aside by the Hon'ble Supreme Court by its order dated 05.03.2019, since the fact that the regulations contained in the RMP-2015 and Zonal Regulations are prospective in nature. This Court, in ***Shri. Pavanjeet Singh Sandhu*** (*supra*) has held that if the layouts are formed prior to finalization of RMP-2015, the requirement of setting apart buffer zone as contemplated in the Zonal Regulations of RMP-2015 in such layouts, is not applicable. However, the layout in question is formed prior to finalization of RMP-2015.

6. The submission of the learned Counsel for the respondent-BDA is accepted.

7. Consequently, the writ petition is accordingly disposed of making it clear that the petitioner is entitled to



seek approval of the building plan and building license to put up a construction. If such application is filed by the petitioner, the competent authority shall consider the same and proceed to sanction the plan without insisting on the implementation of the provisions contained in the RMP-2015 and Zonal Regulations to the property in question, regarding buffer zone.

Ordered accordingly.

**Sd/-**  
**JUDGE**

DL



ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ  
ಮುಖ್ಯ ನಗರ ಯೋಜಕರು ರವರ ಕಛೇರಿ, ನರಸಿಂಹರಾಜ ಚೌಕ ಬೆಂಗಳೂರು-002

ಸಂಖ್ಯೆ:ಮುನ.ಯೋ/ಬ.ಆರ್.ಕ್ಯೂ/2022-23

ದಿನಾಂಕ: 29-05-2023

ಆಂತರಿಕ ಕಛೇರಿ ಟಿಪ್ಪಣಿ

ಬೆಂಗಳೂರು ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ ತಯಾರಿಸಿರುವ RMP-2015 ಮಾಸ್ಟರ್ ಪ್ಲಾನ್ ಅನ್ನು ಸರ್ಕಾರವು ದಿನಾಂಕ: 25-06-2007 ರಲ್ಲಿ ಅನುಮೋದಿಸಿದೆ. ಸದರಿ ದಿನಾಂಕದ ಪೂರ್ವದಲ್ಲಿ ಕೆರೆ / ಕಾಲುವೆಗಳ ಬಫರ್ ಜಾಗದಲ್ಲಿ ಬೆಂಗಳೂರು ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರವು ಅಭಿವೃದ್ಧಿಪಡಿಸಿರುವ / ಅನುಮೋದಿಸಿರುವ ಬಡಾವಣೆಯಲ್ಲಿನ ನಿವೇಶನಗಳಲ್ಲಿ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮಾಡಲು ನಕ್ಷೆ ಮಂಜೂರಾತಿ ನೀಡುವ ಸಂಬಂಧ ಈಗಾಗಲೇ WP-15298 / 2020 ರ ಸಂಬಂಧ ಉಚ್ಚ ನ್ಯಾಯಾಲಯವು ದಿನಾಂಕ: 06-04-2021 ರಲ್ಲಿ ನೀಡಿರುವ ತೀರ್ಪಿನಂತೆ ಕ್ರಮ ವಹಿಸುವ ಬದಲು ಪಾಲಿಕೆಯ ನಗರ ಯೋಜನಾ ವಿಭಾಗದಿಂದ ಕೆಲವು ಆಯ್ದು ಪ್ರಕರಣಗಳಲ್ಲಿ ಮಾತ್ರ ಬೆಂಗಳೂರು ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರದ ಅಭಿಪ್ರಾಯವನ್ನು ಕೋರುತ್ತಿರುವುದಾಗಿ ತಿಳಿದು ಬಂದಿರುತ್ತದೆ.

ಮುಂದುವರಿದು, ಸದರಿ ವಿಷಯದ ಬಗ್ಗೆ ದಿನಾಂಕ: 27-02-2023 ರಂದು ನಡೆದ ಬೆಂಗಳೂರು ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯಲ್ಲಿ ಚರ್ಚಿಸಿ ಈ ಕೆಳಗಿನಂತೆ ನಿರ್ಣಯಿಸಲಾಗಿದೆ. (ಪ್ರತಿ ಲಗತ್ತಿಸಿದೆ)

"RMP-2015 ರ ವಲಯ ನಿಯಮಾವಳಿಗಳು ಅನುಮೋದನೆ ದಿನಾಂಕದಿಂದ Prospective ಆಗಿರುವುದರಿಂದ, RMP-2015 ರ ಅನುಮೋದನೆ ದಿನಾಂಕ: 25-06-2007ರ ಪೂರ್ವದಲ್ಲಿ ಬೆಂಗಳೂರು ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರದವತಿಯಿಂದ ಅಭಿವೃದ್ಧಿಪಡಿಸಲಾದ ಬಡಾವಣೆಗಳು, ಅನುಮೋದಿಸಲಾದ ವಸತಿ ಎನ್ಯಾಸ್ / ವಸತಿಯೇತರ ಎನ್ಯಾಸ್‌ಗಳಲ್ಲಿ ಹಾಗೂ ಬೆಂಗಳೂರು ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ / ಸರ್ಕಾರದ ವತಿಯಿಂದ ಅನುಮೋದನೆ ನೀಡಿರುವ ಪ್ರಕರಣಗಳಲ್ಲಿ RMP-2015 ರ ವಲಯ ನಿಯಮಾವಳಿಗಳಲ್ಲಿನ Clause 3.16 ರನ್ವಯ ನಾಲಾ ಬಫರ್ / ಕೆರೆ ಬಫರ್ ಅನ್ನು ಅಂತಹ ಸ್ವತ್ತುಗಳಿಗೆ ಈಗ ಈ ಹಂತದಲ್ಲಿ ಅನ್ವಯಿಸದೇ ಇರಲು ತೀರ್ಮಾನಿಸಲಾಯಿತು ಈ ಕುರಿತು ಸರ್ಕಾರಕ್ಕೆ ವಿವರವಾದ ವರದಿಯನ್ನು ಮಾಹಿತಿಗಾಗಿ ಸಲ್ಲಿಸಲು ನಿರ್ಣಯಿಸಲಾಯಿತು".

ಹೀಗಾಗಿ ಇನ್ನು ಮುಂದೆ ಸದರಿ ವಿಷಯಕ್ಕೆ ಬೆಂಗಳೂರು ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಪತ್ರ ವ್ಯವಹಾರ ಮಾಡುವ ಬದಲು ಯಾವುದೇ ಕೆರೆ ಅಥವಾ ಕಾಲುವೆಗಳ ಬಫರ್ ಪ್ರದೇಶದಲ್ಲಿರುವ ನಿವೇಶನವು ದಿ: 25-06-2007 ಕ್ಕಿಂತ ಮುಂಚೆ ಬೆಂಗಳೂರು ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರದಿಂದ ಅನುಮೋದನೆಯಾಗಿರುವ / ಅಭಿವೃದ್ಧಿ ಪಡಿಸಿರುವ ಬಡಾವಣೆಯ ಭಾಗವಾಗಿರುವ ಬಗ್ಗೆ ಖಾತ್ರಿ ಪಡಿಸಿಕೊಂಡು ಅವುಗಳಲ್ಲಿ ಮಾತ್ರ ನಿಯಮಾನುಸಾರ ಕಟ್ಟಡ ಪರವಾನಿಗೆ ನೀಡುವ ಬಗ್ಗೆ ಕ್ರಮವಹಿಸಬಹುದು ಎಂದು ತಿಳಿಸಲಾಗಿದೆ.

ಮುಖ್ಯ ನಗರ ಯೋಜಕರು  
ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ

ಪ್ರತಿಯನ್ನು:-

- ಮಾನ್ಯ ಮುಖ್ಯ ಆಯುಕ್ತರು, ಐಬಿಎಂಐ ರವರ ಆದೇಶಾನುಸಾರ ತರಲು ಆದ್ರೆ ಕಾರ್ಯಕ್ಕೆ ಪ್ರತಿಯನ್ನು ಕಳುಹಿಸಲಾಗಿದೆ.
- ✓ ನಗರ ಯೋಜನಾ ಸದಸ್ಯರು, ಬೆಂ.ಆ.ವ್ಯಾ. ಬೆಂಗಳೂರು ರವರ ಮಾಹಿತಿಗಾಗಿ.
- ಆವರ ನಿರ್ದೇಶಕರು ನಗರ ಯೋಜನೆ, ರವರಿಗೆ ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಕಳುಹಿಸಲಾಗಿದೆ.
- ಐಂಟಿ ನಿರ್ದೇಶಕರು ನಗರ ಯೋಜನೆ ಉತ್ತರ/ದಕ್ಷಿಣ ರವರಿಗೆ ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಕಳುಹಿಸಿದೆ.
- ಐಂಟಿ ನಿರ್ದೇಶಕರು / ಸಹಾಯಕ ನಿರ್ದೇಶಕರು ನಗರ ಯೋಜನೆ, ಪೂರ್ವ / ಪಶ್ಚಿಮ / ದಕ್ಷಿಣ / ಮಹದೇವನುರ/ ಬೊಮ್ಮನಹಳ್ಳಿ / ಯಲಹಂಕ / ರಾಜರಾಜೇಶ್ವರಿನಗರ / ರಾಜರಹಳ್ಳಿ ವಲಯ ರವರಿಗೆ ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಕಳುಹಿಸಲಾಗಿದೆ.
- ಕಛೇರಿ ಪ್ರತಿ

Bruhat Bengaluru Mahanagara Palike

Office of the Chief Town Planner, Narasimharaja Square, Bengaluru-002

Number: Mun.Yo/P.R/2022-23

Date: 29-05-2023

**Internal Office Note**

The government approved the RMP-2015 Master Plan prepared by the Bengaluru Development Authority on the date: 25-06-2007. Before this date, in relation to the approval of building plans in plots within layouts developed/approved by the Bengaluru Development Authority in lake/canal buffer zones, it has come to notice that instead of taking action as per the High Court's order dated: 06-04-2021 in WP-15298/2020, the Town Planning Division of the Corporation is seeking the opinion of the Bengaluru Development Authority only in selected cases.

Further, the following was resolved in the meeting of the Bengaluru Development Authority held on date: 27-02-2023 regarding the said matter. (Copy attached)

“Since the RMP-2015 Zonal Regulations are prospective from the date of approval, it was decided that the nala buffer/lake buffer under Clause 3.16 of the RMP-2015 Zonal Regulations will not apply at this stage to properties developed by the Bengaluru Development Authority before the approval date: 25-06-2007, approved residential designs/non-residential designs, and cases approved by the Bengaluru Development Authority/Government. A detailed report on this matter will be submitted to the government for information.”

Henceforth, instead of corresponding with the Bengaluru Development Authority on the said matter, it is informed that action may be taken to issue building permits only after ensuring that the plot in any lake or canal buffer

area is part of a layout approved/developed by the Bengaluru Development Authority before the date: 25-06-2007.

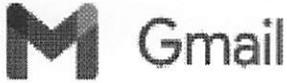
Chief Town Planner  
Bruhat Bengaluru Mahanagara Palike

Copy to:

- A copy is sent to the competent authority for the kind information of the Honorable Chief Commissioner, BBMP.
- For the information of the Town Planning Members, BDA Bengaluru.
- Sent to the Director of Town Planning for further appropriate action.
- Sent to Joint Directors of Town Planning North/South for further appropriate action.
- Sent to Joint Directors/Assistant Directors of Town Planning, East | West/South/Mahadevapura/Bommanahalli/Yelahanka/Rajarajeshwari Nagar / Dasarahalli Zones for further appropriate action.
- Office Copy

## Proof of Service

<p>भारतीय डाक डाक सेवा-जगत् सेवा</p> <p>RK547622338IN IVR:82755476 RL MUSEUM ROAD S.O &lt;560025&gt; Counter No:2,24/02/2025,19:37 To:THE BDA.. PIN:560020, Seshadripuram S.O From:SADANANDA &amp; PRASAD,ADVOCATE Wt:112gms,REG=17.0 Amt:55.46,Tax:8.46,Amt.Paid:55.00(Cash) &lt;Track on <a href="http://www.indiapost.gov.in">www.indiapost.gov.in</a>&gt; &lt;Dial 18002666868&gt;&lt;Wear mask - Stay safe&gt;</p>	<p>भारतीय डाक डाक सेवा-जगत् सेवा</p> <p>India Post Dak Sevakata Seva</p>
<p>भारतीय डाक डाक सेवा-जगत् सेवा</p> <p>RK547622219IN IVR:82755476 RL MUSEUM ROAD S.O &lt;560025&gt; Counter No:2,24/02/2025,19:37 To:DEPUTY COMMISSIONER.. PIN:560009, K. G. Road S.O From:SADANANDA &amp; PRASAD,ADVOCATE Wt:108gms,REG=17.0 Amt:55.46,Tax:8.46,Amt.Paid:55.00(Cash) &lt;Track on <a href="http://www.indiapost.gov.in">www.indiapost.gov.in</a>&gt; &lt;Dial 18002666868&gt;&lt;Wear mask - Stay safe&gt;</p>	<p>भारतीय डाक डाक सेवा-जगत् सेवा</p> <p>India Post Dak Sevakata Seva</p>
<p>भारतीय डाक डाक सेवा-जगत् सेवा</p> <p>RK547622324IN IVR:8275547622324 RL MUSEUM ROAD S.O &lt;560025&gt; Counter No:2,24/02/2025,19:37 To:THE BEMP.. PIN:560002, Bengaluru City S.O From:SADANANDA &amp; PRASAD,ADVOCATE Wt:118gms,REG=17.0 Amt:55.46,Tax:8.46,Amt.Paid:55.00(Cash) &lt;Track on <a href="http://www.indiapost.gov.in">www.indiapost.gov.in</a>&gt; &lt;Dial 18002666868&gt;&lt;Wear mask - Stay safe&gt;</p>	<p>भारतीय डाक डाक सेवा-जगत् सेवा</p> <p>India Post Dak Sevakata Seva</p>
<p>भारतीय डाक डाक सेवा-जगत् सेवा</p> <p>RK547622103IN IVR:8275547622103 RL MUSEUM ROAD S.O &lt;560025&gt; Counter No:2,24/02/2025,19:37 To:THE KARNATAKA,DEVELOPMENT BOARD PIN:560020, Seshadripuram S.O From:SADANANDA &amp; PRASAD,ADVOCATE Wt:118gms,REG=17.0 Amt:55.46,Tax:8.46,Amt.Paid:55.00(Cash) &lt;Track on <a href="http://www.indianost.gov.in">www.indianost.gov.in</a>&gt;</p>	<p>भारतीय डाक डाक सेवा-जगत् सेवा</p> <p>India Post Dak Sevakata Seva</p>



Snehil Balani &lt;snehil@sadananda.legal&gt;

**Service of Reply by Applicant to Report filed by Respondent No. 4 in O.A. No. 53 of 2023.**

1 message

Snehil Balani &lt;snehil@sadananda.legal&gt;

24 February 2025 at 19:57

To: commissioner-bda@ka.gov.in, comm@bbmp.gov.in, ksdb.ho@gmail.com, deo.bangaloreu@gmail.com, darpan.advocate@gmail.com

Cc: Vishwajith Sadananda &lt;vishwajith@sadananda.legal&gt;

Dear all,

We represent the Applicant in Original Application No. 53 of 2023 - Neighbourhood Watch Committee vs. BDA and Ors before the National Green Tribunal, Chennai.

Please find attached reply by the Applicant to the report filed by the Respondent No. 4, Deputy Commissioner, Bengaluru Urban District, in the present matter.

Kindly consider this as service of the reply for the captioned matter and kindly acknowledge the same.

We have also sent the same by post to the addresses of all the respondents.

Warm regards,

--

Snehil Balani  
CounselADANANDA & PRASAD  
ADVOCATES

104 | Prestige Towers, Residency Road, Bengaluru - 560 025 | +91 9589531118

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*Please consider the environment before printing this email***Service - Reply to Report by R4 in OA 53 of 2023.pdf**

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